

HARYANA VIDHAN SABHA

V SESSION

BULLETIN NO.2

Tuesday, the 23rd August, 2011

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 23rd August, 2011 from 2.00 P.M to 7.45 P.M.).

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:

1. Explosion in cracker factory.
2. Freedom Fighters.
3. Martyrs.
4. Bus and Tractor Trolley Mishap.
5. Naxals Attack.

and spoke for 3 minutes.

Shri Ashok Kumar Arora, a member from the Indian National Lok Dal spoke for 2 minutes.

Shri Anil Vij, a member from the Bharatiya Janata Party and Shri Kuldip Bishnoi, a member from the Haryana Janhit Congress Party, spoke for while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. NAMING OF MEMBER.

As soon as the question hour was to start, Shri Anil Vij, a Member from the Bharatiya Janata Party stood up at his seat and started speaking without the permission of the Speaker stating that before the question hour, discussion on Jan Lokpal Bill (drafted by the Anna Hajare Team) should take place. The Speaker repeatedly requested him to take his seat but he continued to speak and obstruct the proceedings of the House. The Speaker repeatedly warned him and requested him to take his seat. Instead of acceding to the requests of the Speaker, Shri Anil Vij came to the well of the House followed by all other Members of his party present in the House and started raising slogans. The Speaker repeatedly warned them and requested them to go back to their seats and let the question hour be started and he also stated that the time of the question hour is sacrosanct and no matter can be raised during question hour. The agitated Members were not paying any heed to the pleas of the Speaker and continued to stall the proceedings of the House. The repeated requests of the Speaker to maintain the decorum and dignity of the House and to start question hour proved futile. Finding grave disorder and obstruction in the proceedings of the House, the Speaker named Shri Anil Vij, a member of the Bharatiya Janata Party and asked him to withdraw from the House. On his not doing so, the Sergeant-at-Arms was directed to execute the orders.

III. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	13	2	--	20

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Un-starred: 23

IV. ANNOUNCEMENTS(a) **BY THE SPEAKER**(i) **PANEL OF CHAIRPERSONS**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Prof. Sampat Singh, MLA
2. Shri Anand Singh Dangi, MLA
3. Shri Rampal Majra, MLA
4. Smt. Kavita Jain, MLA

(ii) **INTIMATION REGARDING ABSENCE**

(i) The Speaker informed the House that he had received an intimation from Shri O.P Jain, MLA dated 19th August, 2011 requesting that his wife is in a critical position and has been admitted in PGI Chandigarh in ICU and is on ventilator, therefore, it will not be possible for him to attend the Vidhan Sabha Session commencing from 19th August, 2011 and moved that the leave of absence be granted to Shri O.P. Jain, MLA from the sittings of the Session commencing from 19th August, 2011.

The motion was put and carried.

(ii) The Speaker informed the House that he had also received an intimation from Rao Bahadur Singh, MLA dated 19th August, 2011 expressing his inability to attend the sittings of the House on 23rd & 24th August, 2011 due to some unavoidable circumstances and moved that the leave of absence be granted to Rao Bahadur Singh, MLA for 23rd and 24th August, 2011.

The motion was put and carried.

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in March, 2011 have since been assented to by the Governor:-

1. The Haryana Legislative Assembly (Allowances and Pension of Members) Amendment Bill, 2011.
2. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2011.
3. The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2011.
4. The Punjab Land Revenue (Haryana Amendment) Bill, 2011.
5. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2011.
6. The Haryana Municipal Corporation (Amendment) Bill, 2011.
7. The Haryana Contingency Fund (Amendment) Bill, 2011.
8. The Haryana Appropriation (No. 1) Bill, 2011.
9. The Haryana Appropriation (No. 2) Bill, 2011.
10. The Punjab Excise (Haryana Amendment) Bill, 2011.
11. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2011.

V. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

The Committee met at 11.00 A.M. on Friday, the 19th August, 2011 in the Chamber of the Hon'ble Speaker.

The Speaker presented the first Report of the Business Advisory Committee as under :-

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 19th August, 2011 at 2.00 P.M. and adjourn after conclusion of Obituary References. The Business entered in the List of Business for 19th August, 2011 will be taken up on 23rd August, 2011 besides other Business for the day.

On Tuesday, the 23rd August, 2011 the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. without question being put.

On Wednesday, the 24th August, 2011, the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 19th, 23rd and 24th August, 2011 be transacted by the Sabha as follows :-

Friday, the 19th August, 2011 (2.00 P.M.)	Obituary References.
Saturday, the 20th August, 2011	HOLIDAY
Sunday, the 21st August, 2011	HOLIDAY
Monday, the 22nd August, 2011	HOLIDAY
Tuesday, the 23rd August, 2011 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Presentation and adoption of First Report of the Business Advisory Committee. 3. Papers to be laid/re-laid on the Table of the House.

4. Presentation of Four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon.
5. Presentation, Discussion and Voting on the Excess Demands Over Grants and Appropriations for the years 2005-2006, 2006-2007 and 2007-2008.
6. (i) Presentation of Supplementary Estimates (First Instalment) for the year 2011-2012 and the report of the Estimates Committee thereon.
(ii) Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2011-12.
7. Legislative Business.
 1. Questions Hour.
 2. Motion under Rule-15 regarding Non-stop Sitting.
 3. Motion under Rule -16 regarding adjournment of the Sabha sine-die.
 4. Papers to be laid, if any.
 5. The Haryana Appropriation Bill, 2011 in respect of Excess Demands Over Grants and Appropriations for the years 2005-2006, 2006-2007 and 2007-2008.
 6. The Haryana Appropriation Bill, 2011 in respect of Supplementary Estimates (First Instalment) for the year 2011-12.
 7. Legislative Business.
 8. Any other Business.”

**Wednesday, the 24th August, 2011
(10.00 A.M.)**

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Krishan Pal Gurjar, a member from Bharatiya Janata Party and Shri Ram Pal Majra, a member from Indian National Lok Dal, spoke for one minute each.

The Chief Minister also spoke for one minute.

The motion was put and carried.

VI. REVOCATION OF DECISION NAMING THE MEMBER.

During the discussion on Business Advisory Committee, Shri Krishan Pal Gurjar, a member from the Bharatiya Janata Party and Shri Ram Pal Majra, a member from the Indian National Lok Dal requested the Speaker to allow Shri Anil Vij, a member of the Bhartiya Janta Party, who had earlier been named, to attend the sitting so that he could also take part in the deliberations of the House.

On a suggestion made by the Leader of the House and supported by the Parliamentary Affairs Minister, the Speaker, after taking the sense of the House, revoked his earlier decision of naming the member of the Bharatiya Janata Party and allowed him to participate in the proceedings of the House.

(The member then came to the House.)

VII. PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE.

By the Parliamentary Affairs Minister (Sr. No. 1 to 3 and 6 to 13 laid and 4 & 5 re-laid).

1. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Ordinance, 2011 (Haryana Ordinance No. 3 of 2011).
2. The Haryana Ceiling on Land Holdings (Amendment) Ordinance, 2011 (Haryana Ordinance No. 4 of 2011).
3. The Haryana School Teachers Selection Board Ordinance, 2011 (Haryana Ordinance No. 5 of 2011).
4. The Personnel Department Notification No. G.S.R.25/ Const./Art.320/2010, dated the 29th October, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
5. The Personnel Department Notification No. G.S.R.26/Const./Art.320/2010, dated the 13th December, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
6. The Personnel Department Notification No. G.S.R.4/Const./Art.320/2011, dated the 13th April, 2011 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
7. The General Administration Department Notification No. S.O.47/H.A.3/1970/Ss. 8 and 9/2011, dated the 2nd June, 2011 regarding amendment in Haryana Ministers Allowances Rules, 1972, as required under section 9 (2) of the Haryana Salaries and Allowances of Ministers Act, 1970.
8. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/23/2010, dated the 3rd February, 2011, as required under section 182 of the Electricity Act, 2003.
9. The Annual Report of Haryana State Pollution Control Board for the year 2006-2007, as required under section 39(2) of Water (Prevention and Control of Pollution) Act, 1974.
10. The Annual Report of Haryana Police Housing Corporation Limited for the year 2007-2008, as required under section 619-A (3) (b) of the Companies Act, 1956.
11. The Annual Statement of Accounts of Housing Board, Haryana for the year 2008-2009, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
12. The Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2005-06, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
13. The Annual Report of Haryana Electricity Regulatory Commission for the year 2009-2010, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.

VIII. NON-OFFICIAL RESOLUTION

When enquired, the Speaker informed Shri Ram Pal Majra and 24 other MLAs of Indian National Lok Dal that their resolution regarding introduction of the Jan Lok Pal Bill (drafted by the Anna Hajare Team) in Lok Sabha was disallowed

IX. (i) ADJOURNMENT OF THE SITTINGS

On disallowing the issue of discussion on resolution regarding introduction of the Jan Lok Pal Bill, all the members of the Indian National Lok Dal and a member of Shiromani Akali Dal, present in the House came to the well of the House and started disrupting the proceedings of the House. The Speaker requested the members to resume their seats. The members did not resume their seats and continued speaking without permission and started raising slogans. In spite of time and again having been asked by the Speaker to go back to their seats, they did not do so. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 4.05 P.M. for ten minutes.

The House then adjourned at 4.05 PM and re-assembled at 4.15 PM.

(ii) When the House re-assembled, the Speaker requested all the members of the Indian National Lok Dal and a member of the Shiromani Akali Dal to resume their seats. The members did not resume their seats and continued speaking without permission and started raising slogans. The Speaker time and again requested them that he will allow discussion on the issue of corruption after completing the listed business and assured that they would be given full opportunity to speak on corruption issue.

In spite of the repeated requests of Speaker, all the members of the Indian National Lok Dal and a member of the Shiromani Akali Dal, continued to disrupt the proceedings of the House. The Speaker repeatedly requested the members to resume their seats but the members did not resume their seats and continued speaking without permission and started raising slogans and they also waved papers. In spite of time and again having been asked by the Speaker to go back to their seats, they did not do so. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker again adjourned the sitting of the House at 4.28 P.M. for fifteen minutes.

The House then adjourned at 4.28 PM and re-assembled at 4.43 PM

X. SUSPENSION OF MEMBERS/ ADJOURNMENT OF THE SITTING

(i) When the House re-assembled, all the members of the Indian Nation Lok Dal and a member of Shiromani Akali Dal again started raising slogans. The Speaker repeatedly requested them to resume their seats but the members did not pay any attention to his requests and continued speaking without permission and started raising slogans. The Speaker time and again assured them that he will allow to have a discussion on Corruption issue after the legislative business but they did not pay any heed to his requests and continued shouting the slogans thereby obstructing the proceedings of the House. However, the Speaker warned them repeatedly and requested them to resume their seats but they did not pay any heed to the requests of the Speaker.

The Parliamentary Affairs Minister moved-

That Sarvshri Abhey Singh Chautala, Ajay Singh Chautala, Ashok Kashyap, Ashok Kumar Arora, Bishan Lal, Dharam Pal (Loharu), Dilbag Singh, Ganga Ram, Gian Chand Oadh, Hari Chand Middha, Jagdish Nayar, Kali Ram Patwari, Krishan Lal Panwar, Krishan Lal, Mamu Ram, Mohammed Illyas, Narender Sangwan, Naseem Ahmed, Om Prakash Chautala, Pardeep Chaudhary, Parminder Singh Dhull, Prithi Singh, Phool Singh, Raghbir Singh (Badhra), Rajbir Singh Brara, Rameshwar Dayal, Rampal Majra, Smt. Saroj, Sher Singh Barshami, Subhash Chaudhary and Charanjit Singh, MLAs be suspended from the service of this House

for their mis-conduct, most irresponsible behaviour, unbecoming of the member of this august House and their grossly, disorderly conduct in the House for the remainder of the present Session.

The motion was put and carried.

At this stage all the members of the Indian National Lok Dal and a member of Shiromani Akali Dal present in the House continued to obstruct the proceedings of the House. The Sergeant-at-Arms was directed by the Speaker to evict them out of the House.

The Speaker then adjourned the House for another ten minutes.

The House then adjourned at 5.00 PM and re-assembled at 5.10 PM.

(ii) Immediately after the reassembling, all the suspended members, who did not withdraw from the House, again started raising slogans. On finding highly grave disorder in the House, the Speaker directed the Sergeant-at-Arms to execute his order to evict all the suspended members out of the House.

The Speaker then again adjourned the sitting of the House for another 10 minutes.

The House then adjourned at 5.10 PM and re-assembled at 5.20 PM.

XI. BRIEF STATEMENT BY THE CHIEF MINISTER

The Chief Minister with the permission of the Speaker, gave a brief statement regarding the behaviour and conduct of the suspended Members of Indian National Lok Dal and Shiromani Akali Dal present in the House.

XII. CALLING ATTENTION NOTICE AND STATEMENTS THEREON

The Speaker admitted the calling attention motion No. 10 regarding corruption charges against Shri Om Parkash Chautala, Leader of Opposition and two other MLAs given notice of by Dr. Raghuvir Singh Kadian, MLA and asked Dr. Raghuvir Singh Kadian, MLA to read out his notice and the Minister concerned to make a statement thereafter.

Dr. Raghuvir Singh Kadian, M.L.A. read out his notice.

The PWD (B&R) Minister made the statement thereon.

XIII. (i) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

He also moved –

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so, Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of Breach of Privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) PRESENTATION OF PRILIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs.370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs.290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and

they were told that they will be given bonus/annuity of Rs.10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautla on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iv) PRESENTATION OF PRILIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Committee (Dr. Raghuvir Singh Kadian) presented the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6th September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of Car as HR-70- L-0009. He further stated the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried

XIV. PRESENTATION, DISCUSSION AND VOTING ON THE EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEAR 2005-06, 2006-07 AND 2007-08.

The PWD (B&R), Minister presented the excess demands over grants and appropriations for the year 2005-06, 2006-07 and 2007-08.

In order to save the time of the House, the excess demands over grants and appropriations for the year 2005-06 on order paper (No. 8, 10 and 15), the excess demands over grants and appropriations for the year 2006-07 on order paper (No.6, 8, 10, 15 and 20) and the excess demands over grants and appropriations for the year 2007-08 on order paper (No. 8, 10, 15 and 24) were deemed to have been read and moved together and a general discussion on these demands permitted.

The Members were requested to indicate the demand number on which they wished to raise discussion while speaking.

No Member rose to speak.

(i) Year 2005-2006.

Demands Nos. 08, 10 and 15 were put together and carried.

(ii) Year 2006-2007

Demands Nos. 06, 08, 10, 15 and 20 were put together and carried.

(iii) Year 2007-2008

Demands Nos. 08, 10, 15 and 24 were put together and carried.

XV. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2011-2012.

The Finance Minister presented the Supplementary Estimates for the Year 2011-2012 (First Instalment).

XVI. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES

Rao Dhrampal, Chairperson, Estimates Committee presented the Report of the Committee on the Supplementary Estimates for the Year 2011-2012. (First Instalment)

XVII. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2011-2012 (FIRST INSTALMENT)

Discussion and Voting on the Demands for Supplementary Grants

As per the past practice and to save the time of the House, the demands on the order paper (No. 1 to 15, 17, 19 & 20, 23 to 25, 27, 32, 35 to 39, 42, 44 & 45) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Members were requested to indicate the demand number on which they wished to raise discussion.

No Members rose to speak.

Demand Nos 1 to 15 were put and carried.

Demand No 17 was put and carried.

Demand Nos. 19 & 20 were put and carried.

Demand Nos 23 to 25 were put and carried.

Demand No 27 was put and carried.

Demand No 32 was put and carried.

Demand Nos. 35 to 39 were put and carried.

Demand No. 42 was put and carried.

Demand Nos. 44 & 45 were put and carried.

XVIII. LEGISLATIVE BUSINESS**The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2011.**

At 7.42 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2011 and also moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause (2) of Clause 1, Clause 2, Clause 3, Sub-clause (1) of Clause 1, Enacting Formula and Title were put, one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

XIX. EXTENTION OF SITTING

The Speaker, with the sense of the House, extended the time of the sitting of the House as under:-

- (i) at 6.30 PM for 30 minutes.
- (ii) at 7.00 PM for 15 minutes.
- (iii) at 7.15 PM for 15 minutes.
- (iv) at 7.30 PM for 05 minutes.
- (v) at 7.35 PM for till the Business is over.

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 24th August, 2011.

CHANDIGARH
23rd AUGUST, 2011

SUMIT KUMAR
SECRETARY.